

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3786
ANSWERED ON:20.03.2013
REVIEW OF RTE ACT
Gulshan Smt. Paramjit Kaur;Jindal Shri Naveen

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some of the State Governments have urged the Union Government to review the no-detention policy for school children up to class VIII under the Right of Children to Free and Compulsory Education Act and the CBSE's Continuous and Comprehensive Evaluation (CCE) system;
- (b) if so, the details thereof;
- (c) whether the Government has also received such suggestions from various stakeholders and experts in this regard; and
- (d) if so, the details thereof and the action taken in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (d) A resolution was adopted in the 59th Meeting of the Central Advisory Board of Education (CABE) held on the 06.06.2012, by which a Sub Committee of CABE under the Chairpersonship of Hon'ble Minister of Education, Government of Haryana and comprising members from some other States and experts in the field of education, was constituted for an assessment on the implementation of Continuous and Comprehensive Evaluation (CCE) in the context of the no detention provision in the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Sub Committee's mandate is to hold consultations with State Governments and other stakeholders before making its recommendations.